

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 2067/90
T.A. No.

199

DATE OF DECISION 26.10.1990.

<u>Shri B.E. Tarei</u>	Petitioner
<u>Shri V.S.R. Krishna</u>	Advocate for the Petitioner(s)
Versus	
<u>Union of India & Others</u>	Respondent
<u>Shri N.S. Mehta</u>	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

We have heard the learned counsel of both parties. The relief sought in the present application is that the respondents be directed to issue a fresh notification regarding his promotion to Grade III with effect from the due date.

2. Shri N.S. Mehta, the learned counsel for the respondents has produced before us copy of a notification dated 22nd October, 1990, according to which, the applicant has been appointed to officiate in Grade III of the service with effect from the F/N of 9th August, 1990 until further orders.

3. The learned counsel of the applicant states that this substantially meets with the grievance of the applicant. In view of this, he does not wish to pursue the present application. The application is disposed of accordingly.

D.K. Chakravorty
(D.K. CHAKRAVORTY)
MEMBER (A)
26.10.1990

P.K. Kartha
(P.K. KARTHA)
VICE CHAIRMAN(J)
26.10.1990